

25/11/2022

Mr. Vijay Mehta, Counsel for the Applicant

Mr. S.K. Vyas, Counsel for Respondent

It is stated by the learned Counsel for the applicant that the applicant has got the relief sought for in this application. In these circumstances, the application does not survive and the same is dismissed as having become infructuous. No costs.

J. K. KAUSHIK  
Judl. Member

Gopal Singh  
Adm. Member

Part II and III destroyed  
in my presence on 14/1/2022  
under the supervision of  
section officer (1) as per  
order dated 14/1/2022

Section officer (Record)

Case Allowed  
Dismissed as

6/1/22

25

5/1/22

Ravi Kumar Mehta